

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

**No.HHC/Judl./ROSTER/96-
Dated Shimla, the 18th January, 2014**

OFFICE ORDER

In supersession of previous office orders, Hon'ble the Acting Chief Justice has been pleased to order that the following Roster of Boards shall be observed with effect from **24th February, 2014**, till further orders:-

DIVISION BENCHES

**ACTING CHIEF JUSTICE'S
DIVISION BENCH (DB-I)
Monday to Thursday
(Whole day)**

**HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE RAJIV SHARMA**

1. All LPAs, PILs (Civil/ Criminal), OSAs for admission/orders /final hearing.
2. All tax matters, Central Excise Appeals, Company Appeals and Arbitration Appeals for admission/ orders/ final hearing.
3. All environmental matters for admission/ orders/ final hearing.
4. All CWPs, wherein vires of some Act, ordinance, Rule is challenged/ interpretation of Constitutional Provisions/ Policy matters is involved.
5. All Larger Bench(s) matters (Civil/ Criminal) for admission/ orders/ final hearing.
6. Tender matters/Educational Institution Matters.
7. Matters relating to Judicial Officers or where one party is court.
8. Contempts and Appeals from Contempts.

**ACTING CHIEF JUSTICE'S
DIVISION BENCH
(SPECIAL DIVISION BENCH)
Friday (Before Lunch Session)**

**HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE V.K. SHARMA**

1. All LPAs, PILs (Civil/ Criminal), OSAs for admission/orders /final hearing.
2. All tax matters, Central Excise Appeals, Company Appeals and Arbitration Appeals for admission/ orders/ final hearing.
3. All environmental matters for admission/ orders/ final hearing.
4. All CWPs, wherein vires of some Act, ordinance, Rule is challenged/ interpretation of Constitutional Provisions/ Policy matters is involved.
5. All Larger Bench(s) matters (Civil/ Criminal) for admission/ orders/ final hearing.
6. Tender matters/Educational Institution Matters.
7. Matters relating to Judicial Officers or where one party is court.
8. Contempts and Appeals from Contempts.

2nd DIVISION BENCH
Monday to Friday
(Before Lunch Session)

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE DHARAM CHAND
CHAUDHARY

1. All pre-admission/ Orders Civil and Criminal DB matters as notified in the Daily/ Supplementary List, other than assigned to Hon'ble Acting Chief Justice's DB.
2. All Criminal Appeals for admission/ orders.
3. Criminal Appeals, age wise for final hearing.
4. All specially assigned hearing matters as notified in the Weekly List.

SINGLE BENCHES

SINGLE BENCH-I
Monday to Friday
(After Division Bench)

HON'BLE THE ACTING CHIEF JUSTICE

1. All Civil/ Criminal matters for admission/ orders.
2. All Civil/ Criminal matters for final hearing.

SINGLE BENCH-II
Monday to Friday
(After Lunch Session)

HON'BLE MR. JUSTICE SANJAY KAROL

1. All Civil/Criminal matters for admission/ orders.
2. RSAs, for admission/ orders.
3. RSAs, age wise for final hearing.
4. All Criminal Appeals, for admission/ orders.
5. All Criminal Appeals, age wise for final hearing.
6. Specially assigned matters for hearing/ admission/ orders as notified in the Daily/ Supplementary/ Weekly List.

SINGLE BENCH-III
Monday to Thursday
(After Division Bench)
Friday (Whole day)

HON'BLE MR. JUSTICE RAJIV SHARMA

1. All Civil/Criminal matters for admission. orders.
2. All Arbitration matters before Single Bench.
3. All Company matters before Single Bench.
4. All Criminal Appeals, for admission/ orders.
5. All Criminal Appeals, age wise for final hearing.
6. Specially assigned matters for hearing/ admission/ orders as notified in the Daily/ Supplementary/ Weekly List.
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SINGLE BENCH-IV
Monday to Thursday
Whole day
Friday (After Division Bench)

HON'BLE MR. JUSTICE V.K. SHARMA

1. All Civil/Criminal matters for admission/ orders.
2. All Election Petitions for admission/orders/ final hearing as notified in the Daily/ Supplementary/ Weekly List.
3. All Civil Suits and applications therein.

Note: Preference for hearing will be given to Election Petitions, High Court expedited, more than five year old and senior citizens cases in that order).

4. Execution Petitions in suits.
5. Specially assigned matters for hearing/ admission/ orders as notified in the Daily/ Supplementary/ Weekly List.

**SINGLE BENCH-V
Monday to Friday
(After Lunch Session)**

**HON'BLE MR. JUSTICE DHARAM CHAND
CHAUDHARY**

1. All Civil/Criminal matters for admission/ orders.
2. All RSAs, for admission/ orders.
3. All RSAs, age wise for final hearing.
4. Specially assigned matters for hearing/ admission/ orders as notified in the Daily/ Supplementary/ Weekly List.

Note:

1. Admission and `for orders' matters pertaining to Division Bench(s) not assigned to DB-I, will be distributed equally, in order of chronology, between DB-II and Special Division Bench(s).
2. Admission and `for orders' matters pertaining to Single Bench(s) not assigned to SB-I, will be distributed equally, in order of chronology, between SB-II, SB-III, SB-IV and SB-V.
3. All matters which are ordered to be connected will be listed before the Hon'ble Senior most Division Bench, and in case of SB matters, before the Hon'ble Senior most Single Bench.
4. Mentioning of DB matters to be notified in the Daily/ Supplementary/ Consolidate/ Weekly List be made before the Hon'ble the Acting Chief Justice's Division Bench. However, mentioning of DB matters already notified in the Daily/ Supplementary/ Weekly List be made before the concerned Hon'ble Division Bench, where the matter is so listed.
5.
 - a) Mentioning of SB matters be made before Hon'ble Mr. Justice Sanjay Karol.
 - b) Mentioning of SB Arbitration matters and Company matters, be made before Hon'ble Mr. Justice Rajiv Sharma.

However, mentioning of SB matters already notified in the Daily/ Supplementary/ Weekly List be made before the concerned Hon'ble Single Bench, where the matter is so listed.

6. In case of any Court passing any order for not placing the matter before the said Court, such matters will be listed as follows:
 - A. The cases pertaining to Division Bench will be listed before Hon'ble Division Bench, presided over by **Hon'ble the Acting Chief Justice.**
 - B. The cases pertaining to Single Bench(s), will be listed before Hon'ble Single Bench, presided over by Hon'ble Mr. Justice Sanjay Karol and the matters not to be listed before Hon'ble Mr. Justice Sanjay Karol will be listed before Hon'ble Mr. Justice Rajiv Sharma.
7. The Consolidated List will consist of following **22 categories** of cases:
 - (i) Full Bench matters;
 - (ii) Larger Bench matters;
 - (iii) Supreme Court expedited cases;
 - (iv) Cases against interlocutory orders;

- (v) Offences relating to women;
 - (vi) Offences relating to children;
 - (vii) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act;
 - (viii) Cases of persons who are in jail.
 - (ix) Cases of Senior Citizens more than 75 years of age.
 - (x) Arbitration matters;
 - (xi) Company matters;
 - (xii) Cases more than seven/ eight years old, as the case may be;
 - (xiii) Cases under the Prevention of Corruption Act;
 - (xiv) High Court expedited cases;
 - (xv) Group/ Bunch more than 10 matters;
 - (xvi) Taxation matters;
 - (xvii) Company Appeals
 - (xviii) Cases related to public projects
 - (xix) Street Vendors/ Hawkers matters;
 - (xx) Educational matters;
 - (xxi) Other than above-Civil;
 - (xxii) Other than above-Criminal.
8. The Weekly List will consist of matters taken from the Consolidated List category-wise distributed amongst the concerned Benches in proportionate lots chronologically.
9. Section Officer concerned will be responsible to see that no case older in the category, which is ready is left out than the cases of the category on the hearing Board. If any older matter is pending in the Registry for want of completion then the same be listed for order before the Court forthwith for completion, if otherwise specific longer date is not given. The Section Officer concerned will be responsible for listing such matter for orders for completion.
10. **The Advocates and parties may mention any matter left out in the hearing list, which is older than the same category of cases listed in the hearing list before the Registrar (Judicial) from 10.30 a.m. to 11.00 a.m. on any working day.**
11. If any case fits in two categories of expedited cases then order be sought from the Registrar (Judicial) to include it in the category, where it would get priority.
12. All Division Bench(s) Review Petitions pertaining to cases not assigned to DB-I, where both the Hon'ble Judges are not available due to transfer, elevation or retirement will be listed before Hon'ble DB-II.
13. All Single Bench Review Petitions pertaining to cases, where Hon'ble Judge is not available due to transfer, elevation/ retirement will be listed before Hon'ble Single Bench-II.

(K.S. Chandel)
Registrar (Judicial & JB & Admn.)
18th January, 2014

Copy forwarded to:

1. The Secretary to Registrar General;
2. Private Secretary/ P.A. to the Registrar (Inspection), Registrar (Rules), Registrar (Subordinate Judiciary and Judicial), Registrar (Vigilance, Finance & Accounts), CPC and OSDs.
3. P.A. to the Principal Private Secretary to Hon'ble the Chief Justice;
4. All the Additional Registrars;
5. All the Deputy Registrars/ Assistant Registrars/ Secretaries/ Court Masters/ Private Secretaries.
6. All the Section Officers/ Superintendents, Grade-II/ Dealing Assistants of the Judicial Branch.
7. The Cause List Assistant (with five spare copies);
8. Private Secretary to the Advocate General, State of Himachal Pradesh;
9. The President, High Court Bar Association;
10. The Director, NIC, High Court of H.P for necessary action.
11. Notice Boards of the High Court.
(Sl. Nos. 1 to 10 above, High Court of H.P., Shimla-171 001).

Additional Registrar (Judicial)